N THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-366/ND/2017 (Appeal No.127/2017)

In the matter of:

Mr. Ramesh Chander Sharma

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

3.8

For the Respondent/Corporate Debtor::

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

ORDER

Learned Counsel for the Petitioner as well as Ld. Company Prosecutor for ROC are present. Ld. Standing Counsel for the Income tax Department is also appearing. Since the observations of both the authorities are available on record, the matter was heard at length and the same is reserved for orders.

Order reserved.

-S-d-4

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjt